

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:549

ANSWERED ON:23.11.2009

COMPENSATION PACKAGE FOR FAMILIES OF DEFENCE PERSONNEL

Swamygowda Shri N Cheluvarya Swamy

**Will the Minister of DEFENCE be pleased to state:**

(a) whether there is vast difference in the compensation and welfare package given to the family members of personnel killed/wounded in different operations as compared to those killed in Kargil;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken to remove the difference?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF DEFENCE(SHRI M.M. PALLAM RAJU)

(a) & (b): Yes, Madam. The lump sum compensation admissible to next of kin of the deceased / wounded personnel in Kargil and other operations is as under:

OP Vijay (Kargil)	Other Ops including on going Counter Insurgency Operations
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(1) Fatal Casualties Rs. 19.00 Lacs	7.50 Lacs
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(2) Disabled Boarded Out of Services	Rs. 10 to 13 Lacs Nil
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(c) With effect from 1.1.2006 compensation to the next of kin of all deceased defence personnel is as under:

(a) Death occurring due to accidents in course of duties Rs. 10.00 lakhs

(b) Death in the course of duties attributable to acts of Rs. 10.00 lakhs violence by terrorists etc.

(c) Death occurring during enemy action in war or border Rs. 15.00 lakhs skirmishes or in action against militants, terrorists, etc.

(d) Death occurring during enemy action in international Rs. 20.00 lakhs war or war like engagements specifically notified.